

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 34

**IA No. 1598/99/2022 and
CP (IB) No. 246/Chd/Pb/2022**

Under Section 94, IBC 2016

In the matter of:-

Parmjit Kaur Kochar, PG
Kochar Overseas Pvt. Ltd.

...Petitioner

Present through Video Conferencing:

Ms. Niharika Sohal, Advocate for the petitioner.
None for the respondent.

IA No. 1598/99/2022 and CP (IB) No. 246/Chd/Pb/2022

Hard copy of the report filed by the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 vide Diary No. 02482 dated 06.10.2022 is taken on record. Affidavit of service has been filed vide Diary No. 01918/01 dated 19.10.2022. The same is also taken on record. As per affidavit of service the respondents have been served but as a matter of indulgence, one more opportunity is granted to the respondent for filing objections/ reply, if any, to the report filed by the Resolution Professional within three weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List on 04.01.2023.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 23, 2022
SM